

**GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
DEPARTMENT OF ECONOMIC AFFAIRS**

**RAJYA SABHA  
UNSTARRED QUESTION NO. 2269  
TO BE ANSWERED ON 21ST MARCH, 2023/ 30 PHALGUNA, 1944 (SAKA)**

**LIST OF SME COMPANIES ON STOCK EXCHANGES**

**2269: SHRI NARANBHAI J. RATHWA:**

Will the Minister of Finance be pleased to state:

- (a) the total number of Small and Medium Enterprises (SME) as on 28th February, 2023;
- (b) whether SME companies are not allowed to disclose their quarterly number and share holding patterns;
- (c) if so, the reasons therefor; and
- (d) whether the lot size of several SME companies is 2000 to 4000 shares and if so, the steps Government is contemplating to reduce the lot size of these companies for larger participants in their equity?

**ANSWER**

**MINISTER OF STATE FOR FINANCE  
(SHRI PANKAJ CHAUDHARY)**

(a): Since the launch of Udyam Registration Portal on 1<sup>st</sup> July 2020, the total number of MSMEs registered and classified as on 28<sup>th</sup> February 2023 were as below:

Micro	Small	Medium	Total
1,39,95,410	4,48,384	40,455	1,44,84,249

(b) and (c): As per the extant framework, the SME Companies listed on the Stock Exchanges are required to submit the shareholding pattern and financial results on a half yearly basis.

(d): SEBI, as the securities market regulator, has mandated the range of lot size (number of shares) of SME Companies from 100 to 10000 depending on the price band of the SME scrips. Further, the Stock Exchanges can review the lot size once in every 6 months by giving an advance notice of at least one month to the market. However, as far as possible, the stock exchange shall ensure that odd lots are not created.

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